NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI APPELLATE JURISDICTION

(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)

Company Appeal (AT) (CH) No. 60 of 2021

(Arising out of Order dated 01.02.2021 in I.A.No.36 of 2020 in TCP/205/2017 passed by the Adjudicating Authority (National Company Law Tribunal, Chennai Bench, Chennai)

In the matter of:

 Chennai Chengalpet Tannery and Footwear General Workers Union, Represented by Mr.S. Kumaradasan, (Tannery A Unit) No.10/39, AL Mudaliar 1st Street, Nehru Nagar, Velacherry, Chennai – 600 042.

 Tamil Nadu All Workers Union, Represented by Mr. Kumar Full Shoe Unit, No.226, Muthallamman Koil Street, Condonment, Pallavaram, Chennai – 600 043.

- Unit Workers Committee,
 Represented by Ms. D. Vaithegee
 O.V. Azagesan Street,
 Ozhaur, Vembakkam via,
 Chengalpet, Kancheepuram 603 111.
- Chennai Chengulpet Tannery and Footwear General Workers Union, Represented by Mr.S. Kumaradasan, (Tannery A Unit) No.10/39, AL Mudaliar 1st Street, Nehru Nagar, Velacherry, Chennai – 600 042.
- 5. Viduthalai Seeruthai Munnani Represented by Mr. Vanangamudi (Conceria Virginia Chennai) No.8, Nehru Street, Nagelkeni, Chrompet, Chennai 600 044.

V.

Kavitha Surana,
 Liquidator of M/s.Forward Shoes
 India Pvt. Ltd.
 Having Office at
 S.U.S. Bhavan, No.2, Vimala Street,
 Ayyavoo Colony, Aminjikaraia,
 Chennai – 600 029

Ganesh Cartons India Pvt. Ltd.
 Rep. by its Managing Partner,
 Mr.n.Kumaraperumal
 Having office at

....Respondents

....Appellants

871/1, Lotus Colony, Thanthankulam Road, Madhavaram, Chennai – 600 060.

3. HM Enterprises,

Rep. by its Managing Partner
Mr.hassan Shah
Having office at
18/40, Feroz, Chanda Sahib Street,
Royapettah, Chennai – 600 014.

Supreme Agencies,
 Rep. by its Partner
 Mr.Syed Shakeel Ahmed
 Having office at
 10/1, 2nd Floor, Dr. Ambedkar Road,
 Ashok Nagar, Chennai – 600 083.

 Wester Alpha Leather Pvt. Ltd.
 Rep. by its Authorized Representative Mr.L.R.Arif,
 Having office at 22, V V Koil Street, Periamet,
 Chennai 600 033.

Present:

For Appellants : Mr.V. Prakash,

Senior Counsel

For Ms.Deepika Murali,

Advocate

For Respondent No.2 : Mr.Sathiyanarayanan, Advocate.

<u>ORDER</u>

(VIRTUAL MODE)

Heard the Learned Senior Counsel Mr.V. Prakash appearing for the Appellants. At this stage, for the First Respondent Mr.S. Sathiyanarayanan, Learned Counsel appears and informs this 'Tribunal' that he will file Vakalat for the First Respondent and also, seeks time to file Reply/ Response/Counter, and accordingly, he is permitted to file Vakalat and Reply/Response/Counter of the First Respondent by 18.06.2021.

The Learned Counsel for the First Respondent shall serve the copy of the Reply/Response/Counter of the First Respondent to the Learned Counsel for the Appellants and to file the same before the 'Office of the Registry' (not only through e-filing but also through Hard Copy) and the necessary copy shall be exchanged between the Learned Counsels one week before the next date of 'Hearing'.

Soon after the receipt of the copy of the Reply/Response/Counter of the First Respondent, it is open to the Appellants' side to file 'Rejoinder', if any, within three days thereafter, before the 'Office of the Registry' (not only through e-filing but also through Hard Copy) and it is lucidly made quite clear

that the copy of the same shall be exchanged between the Learned Counsels well in advance.

The Learned Counsel for the Appellants as well as the Learned Counsel for the First Respondent are required to file their 'Notes of Submissions' containing not more than three to four pages together with Citations, if any, and the same shall be filed before the 'Office of the Registry' (not only through e-filing but also through Hard Copy) and the copy of the same shall be exchanged between the Learned Counsels well in advance before the next date of Hearing.

In respect of other Respondents, Let Notice be issued through 'Speed Post' returnable by 18.06.2021. Let requisite together with process fee be filed on or before 24.05.2021 within three days from today. The Appellants are required to provide the e-mail address(s) of the Respondent(s) and in that mode also, the service can be effected. The Appellants are also required to furnish the Mobile No(s) of the Respondents to the 'Office of the Registry'.

The 'Registry' is directed to List the matter on 18.06.2021.

[Justice Venugopal M] Member (Judicial)

[V.P.Singh] Member (Technical)

19.05.2021